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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/001007 of 2014
Cuttack this the 9th day of January, 2015
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Sri Jogesh Chandra Parida
Aged about 81 years
S/o. late Dinabandhu Parida
At/Post-Palasingha
Via/Dist-Kendrapada

...Applicant

By the Advocate(s)-Mr.P.K.Padhi

-VERSUS-

Union of India represented through

1. The Director General of Posts
Dak Bhawan
Sansad marg
New Delhi-110 116
2. Chief Post Master General
Odisha Circle
Bhubaneswar-1
3. Superintendent of Post Offices
Cuttack North Division
At-P.K.Parija Marg
PO-Cuttack GPO
Dist-Cuttack-753 001

...Respondents

By the Advocate(s)-Mr.L.Jena

ORDER

R.C.MISRA, MEMBER(A):

Heard Shri P.K.Padhi, learned counsel for the applicant and Shri L.Jena, learned ACGSC for the Respondents and perused the materials on record.



2. Applicant has approached this Tribunal for direction to be issued to Respondents to release exgratia and severance amount with 18% interest, in his favour.

3. Applicant, is a retired EDDA of Palasingha BO in account with Kendrapara H.O under the Department of Posts. He was supposed to retire on 14.2.2998, but actually, retired on 14.2.1996. Even after passage of 17 years, no action has been taken by the Respondent-Department to release exgratia and severance allowance as due and admissible in his favour for his long period of service. Learned counsel for the applicant has submitted that the applicant had earlier filed O.A.No.115/96 which has already been dismissed and therefore, no further case is pending in the Tribunal regarding the case of the applicant. It is also brought to my notice that the applicant has made a representation dated 6.5.2013(A/2) to the Superintendent of Post Offices, Cuttack North Division(Res.No.3), in which he has made a prayer for release of exgratia and severance amount along with 18% interest.

4. Since a representation has been filed on 6.5.2013, which has not so far been disposed of as per the submission of the applicant, at this stage, without going into the merit of the matter, I direct Respondent No.3, i.e, Superintendent of Post Offices, Cuttack North Division to dispose of the representation, if at all it is pending at his level, and, if the applicant, as per his service rendered, is considered eligible for the



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exgratia and severance allowance, the same be released in his favour within a period of three months from to-day.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission. No costs.

6. As prayed for learned counsel for the applicant, copy of this order along with paper book be sent to Respondent No.3.

7. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA
MEMBER(A)

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